

lignite and other minerals occur, would also demand similar dispensation. This would deprive the States that do not have coal, lignite or other mineral deposits from access to such minerals. This would also prevent optimal use of scarce national resources and may lead to unbalanced development of the national economy.

(c) The State-wise details of coal blocks allocated to Government and private companies is as under :-

Name of State	No. of coal blocks allocated	
	Government	Private
Odisha	18	18
Jharkhand	21	31
Chhattisgarh	16	24
West Bengal	13	06

Demand and supply of coal

3263. SHRI ISHWAR SINGH :

SHRI N.K. SINGH :

Will the Minister of COAL be pleased to state :

- (a) the details of shortfall in supply of coal in the country for each of the last three years and the current year;
- (b) the projected demand and supply of coal for the next five years;
- (c) the shortage of railway capacity for transfer of domestic/imported coal; and
- (d) the steps taken by Government to increase coal output?

THE MINISTER OF STATE IN THE MINISTRY OF COAL (SHRI PRATIK PRAKASHBAPU PATIL) : (a) The projected demand (as per annual Plans of Ministry of Coal), actual supply (despatch), the gap between demand and supply of coal during last three years is as under :-

	2009-10	2010-11	2011-12
Demand	604.33	656.31	696.03
Supply	513.792	523.465	534.526
Gap	90.538	132.845	161.504

(b) As per the draft report of the Working Group on Coal and Lignite set up for formulation of 12th Five Year Plan, all India coal demand in the terminal year of

Twelfth plan *i.e.* 2016-17 is projected as 980 Million Tonnes against the indigenous availability of 795 million tonnes.

(c) The Railways have substantially augmented their fleet of wagons for carrying coal. In the year 2011-12, 11683 number of coal bearing wagons were inducted into the Indian Railway System and these wagons have higher payloads and better speeds. Moreover, on a medium and long term basis, the Railways are substantially enhancing the line capacity on coal bearing rakes like doubling, tripling existing lines and also building the Eastern and Western Dedicated Freight Corridors.

(d) The Government has taken a series of steps to increase coal production including expeditious Environment and Forestry clearances, pursuing with Ministry of Railways for enhancing availability of rail rakes and approaching State Government for necessary assistance in land acquisition and in problems relating to law and order. In addition, a number of steps have been taken by Coal India Ltd. and its subsidiaries for augmenting coal production which include (i) increasing the efficiency of the equipments, regular monitoring, mechanization as programmed and strict supervision of the existing mines and ongoing projects (ii) Capacity addition from new and future projects (iii) Consistent efforts for resolving issues of environmental and forestry clearances, land acquisition and law and order problems.

Legal Action against CIL

3264. SHRI PRASANTA CHATTERJEE : Will the Minister of COAL be pleased to state :

- (a) whether U.K. based The Children's Investment Fund (TCI) has threatened legal action against Coal India Limited (CIL);
- (b) if so, the details thereof including total shareholding of TCL in CIL;
- (c) when the shares were off-loaded to TCI;
- (d) the actions being taken by Government to safeguard the executive/parliamentary control over policy making of Government owned PSUs like CIL;
- (e) whether further disinvestment of CIL will be stopped to avoid such intervention in policy matters by foreign agencies; and
- (f) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF COAL (SHRI PRATIK PRAKASHBAPU PATIL) : (a) The United Kingdom based "The Children's Investment Fund (TCI)" has informed that they are considering taking legal action against individual Coal India Limited (CIL) Board members for breach of fiduciary duties.

- (b) The points raised/allegations levelled were :-